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CRIMINAL PROCEDURE (M.P. AMENDMENT) ACT, 2007

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LABOUR LAWS (AMENDMENT) AND MISCELLANEOUS PROVISIONS ACT, 2002 (M.P.)

 Whether the M.P. Labour Laws (Amendment) and Miscellaneous Provisions Act, 2002 (26 of 2003), is ultra vires by which power to try offences under labour laws has been taken away from Labour Courts and conferred on regular Courts? Held, Yes

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LAND ACQUISITION ACT, 1894

Section 4 - Transfer of land after notification is void

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	If a person drives a vehicle without a licence, he commits an offence. The same, by itself, in our opinion, may not lead to a finding of negligence as regards the accident	601*	480
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Rule 240	 Application for restoration of claim petition — Case fixed for awaiting service report of notices issued to respondents — Claim petition could not be dismissed for want of prosecution 	114*	87
MOTOR VEHICLES Form 4 Clauses (d) to	S RULES, 1989 (CENTRAL) (h) (as amended w.e.f. 28.03.2001)		
Rules 14 and 16	 'Light goods vehicle' come under the definiti of 'Light Motor Vehicle' prior to the amendme dated 28.03.2001 	on nt 281	242
MUSLIM WOMEN (PROTECTION OF RIGHTS ON DIVORCE) ACT, 1986			
	- See Criminal Procedure Code, 1973 Section 125	457*	441

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N.D.P.S. ACT, 1985			
Sections 2 (xi), (xvi) (e), (xx), (xxiii-a),(vii-a), 8 (c) and 21	 Determination of – Small or commercial quantity – In relation to narcotic drugs or psychotropic substances in a mixture with one or more neutral substance(s) 		
	The quantity of neutral substance is not to be taken into consideration, only the actual content of weight of the offending drug is relevant Quantum of punishment would depend on the actual percentage contained in narcotic drug translated into total weight of the mixture recovered from the accused	404	382
Sections 2 (vv)	Soctions 2 (vv) and 0 (vviii) defines (set vvi		

2 (xviii), 41 (2) 42 (2), 43 & 57					

Sections 2 (xv) and 2 (xviii) defines 'opium' and 'poppy straw' respectively - Licence for opium cannot be presumed for poppy straw also

Where a Gazetted Officer empowered u/s 41 (2) himself conducted the search, arrested the accused and seized the contraband, it was not necessary to comply with sub-section (2) of Section 42 - Section 43 relates to power of seizure and arrest in public place

Section 18 Section 20 (b) (ii) (B)

- See Criminal Procedure Code 1973 S.30

Offence punishable u/s 20(b) (ii) (B) of the

NDPS Act - Bail u/s 167 (2) of Cr.P.C., entitlement of the accused - Law explained

Section 37 (1) (b) Grant of bail without specifically considering the limitations u/s 37 (1) (b) - Held, invalid and unsustainable in law as per the specific provisions - Apart from the grant of opportunity to the public prosecutor, the other twin conditions which relate for relevance are: one. the satisfaction of the Court that there are reasonable grounds for believing that the accused is not guilty of the alleged offence and two that he is not likely to commit any

offence while on bail - The conditions are cumulative and not alternative

Section 42 - Casual search of bus - Two persons were

found suspicious - Brown sugar recovered and seized - Held, it was a chance recovery in a public place during routine checking and provisions of S.42 has no application

604* 483 120

128*

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499

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Sections 42 & 43	 Offence u/s 8 r/w/s 18 - Search - Search made by police on a running motor cycle being driven by accused - On search, opium was found beneath the seat of the motor cycle - In taking search and seizure in public place or in a moving vehicle, provisions of S.42 of the Act would not be attracted 	406	385
Section 42 & 43	 'Public place', meaning of – Hotel is a public place – Rooms occupied in a hotel by a person is not a public place – Person who received information neither reduced it in writing nor sent it to his senior officer – Requirement of S.42 not complied with 	295	258
Sections 42 & 44	- Recovery of the opium from the possession of the appellant/accused stands proved and established – Senior police officer (DCP) also puts his seal on the said parcels of opium and till the date the parcels of sample were received by chemical examiner, the seal put on the said parcels was intact – In that view of the matter, delay of about 40 days in sending the samples did not and could not have caused any prejudice to the appellant/accused	605*	484
Sections 42 & 50	 S. 50 of the Act, applicability of S.42 (2) of the Act, applicability of Conscious possession, illustration of 	179	150
Section 50	 Evidence of official witness at railway station- On suspicion accused was stopped and after following required precautions and procedure was searched – Contraband opium 1½ kg recovered – Held, plea of non-compliance of Section 50 is without substance – The language of Section 50 is clear that the search has to be in relation to a person as contraster to search of an article 	€,	
	Sole independent witness about this seizure did not support the prosecution version but no material was brought on record to discredit the evidence of the official witness — Official witness reliable	606*	485
Sections 50 & 42	 Offence under NDPS Act – Search of a house Condition u/s 42 of the Act r/w/s 100 of CrPC attracted 	296*	259

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	The statement u/s 67 of the Act can be used as confession against the accused – The provisions of Sections 24 to 27 of the Evidence Act are not applicable	297	260
NEGOTIABLE INS	TRUMENTS ACT, 1881		
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Section 80	 Promissory notes did not specify rate of interest on the amounts due under promissory notes – Held, Board liable to pay interest @ 18% p.a. 		150
Section 80	 When no rate of interest is specified in Negotiable Instrument, interest on the amount due thereon shall be calculated @ 18% p.a. 	: 318 (ii)¹	281
Section 118 (a)	 Initial burden is on defendant to show that existence of consideration was improbable or doubtful or illegal – Mere denial of consideratio is not sufficient – If this burden is discharged onus shifts on plaintiff (complainant) 		500
Section 138	- Cause of action – Complainant presented cheques which were dishonoured – Issued notice to the applicant – Did not file the complaint but presented the cheques once again – Issued second notice to the applicant – Filed complaint thereafter – Held, if dishonour of cheque has once snowballed into a cause of action, it is not permissible for		

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Section 138	 Complaint case for dishonour of cheque dismissed in default of complainant at the stage of defence – Held, improper – Case should have been disposed of on the merits of the case 	298	261
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Sections 138 & 142	 Complaint made in writing by proprietary concern signed by power of attorney holder of the proprietor is maintainable – For criminal complaint under Section 138, the requirement of Section 142 is that it should be in writing and the name of the complainant should be name of payee or the holder in due course 	609 (i)	488
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Section 138 Proviso (b)	- An amount of Rs. 8,00,000/- was due on the accused – Against the said amount, two cheques amounting to Rs. 2,00,000/- each were drawn by him in favour of the complainant – One of the cheques was dishonoured – Instead of demanding the amount of the said cheque of Rs. 2,00,000/- at the most along with incidental charges, a demand of whole of the amount due i.e. Rs. 8,00,000/- was made – The notice indicated that in case of non-payment of the whole amount, action under the Act will be taken – Held, the notice cannot be said to be valid – The criminal proceedings pending against the accused u/s 138 of the Act quashed	508*	502
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Section 138 Proviso (b) (as existed prior to the amendment brought into w.e.f. 06.02.2003)	 Demand notice within 15 days of the receipt of information from the Bank – Bank means drawee bank and not collecting bank – Delay on the part of the collecting bank in forwardin the intimation given by drawee bank not sufficient to extend the statutory period of limitation 	g 611	(i)* 493
Section 138 (b), (c) & 142	 Whether it is necessary for the payee or holder in due course of any cheque to mention 15 day time for payment of amount demanded? Held, No – Further held, if complaint is filed before arising of cause of action, Court can keep it pending and take cognizance after arising of cause of action 	77	58
Section 138 (c)	 Service of notice is one of the statutory requirements – Service of notice is part of cause of action – Notice is not only to be dispatched its contents were required to be communicated about the fact of dishonour of the cheques and calling upon him to make payment of the amount of cheques – Service of notice is sought to be served by private agent – Agent filing affidavit that premises of accused company were closed and deliberately shifted by its director to avoid service of notice – Not presumption is available under S.27 of General Clauses Act – Affirmation of affidavit before competent authority is doubtful – Offence by company – Director of the company is vicariously liable – He could be prosecuted 	d, d ed al	
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	- See Evidence Act 1872 Section 3	553 (ii)	* 445
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Section 13 (2)	 There would be presumption of service of notice sent by registered post on the correct address in view of provisions of S.27 of General Clauses Act as well as 		

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	S.114 [Illustrations (e) and (f)] of the Evidence Act even though acknowledgment receipt was not received back The accused/applicant did not apply for sending the other part of sample and also there was no evidence on record to hold that the sample of milk had decomposed or otherwise become incapable for analysis – Therefore, it cannot be said that applicant was deprived of his right u/s 13 (2) of the Act	408		387
Section 13 (2) - & 16 (1) (a) (ii)	Report of Public Analyst – Report of Public Analyst sent by U.P.C. – Applicant has not denied receipt of the same – Not exercised his right for getting part of sample analysed by Central Laboratory – Applicant has not been prejudiced in any way	:		
	Delay in prosecution – Sample of milk collected on 25.04.1987 – Complaint filed on 15.03.1988 – Nothing on record to show that another part of sample became unfit for analysis – No question to quash complaint – Revision dismissed	512		504
Sections 16 - (1) (a) (i)	Whether the entire quantity of article of food stored in the container required to be stirred at the time of taking sample? Held, if it was a usual practice to stir entire quantity of dahi stored in a container before sale, it ought to have been done before selling to Food Inspector also – Accused cannot blame anybody and raise it as a technical defence to escape liability	612*		493
Section 17 -	Prosecution of Company in respect of offence under the Act – Nominee u/s 17(2) of the Act can be prosecuted with the Company unless consent/connivance/ negligence of other officer			268
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Rules 32 (c) (i) & 50 -	Filing of complaint for breach of Rule not in existence at the time of incident is erroneous	81	61
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No. A.16.16	Pickles in Oil – Percentage of oil – Layer of oil not less than 0.5 cm above contents or percentage of oil shall not be less than 10 percent – Samples of pickle taken by Food Inspector – Report of public analyst mentioned that percentage of oil was less than 10 percent – Report silent about layer of oil above contents – Trial Court held that prosecution cannot continue as report is incomplete – Revisional Court remanded the matter – Held, – words 'and' is ordinarily conjunctive while 'or' is disjunctive – 'Or' cannot be read as 'and' to mean that if sample fails to meet either of requirements, then it would be taken to be adulterated – Report appears to be incomplete – If prosecution does not prove all requirements to constitute an offence then prosecution would certainly be abuse of process of law – Order of Trial Magistrate restored – Revision allowed	513	505
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Section 2 -	Offences committed outside India – No enquiry or trial of such offence could be initiated in India except with the previous sanction of the Central Government	226*	202
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Section 4	 Offence u/s 324 IPC - Benefit u/s 4 of Probatio of Offenders Act, grant of - Law explained 	n 264*	232
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	The purpose of letting out the property would be residential or non-residential or for a particular business etc. – The property leased out for residential use by particular officer of the Company – Company may allot the premises to its own officer for the same user after vacation – This does not amount to change of user within the meaning of Section 108 (o) of Transfer of Property Act	615	495
-	Bonafide requirement of landlord – Landlord was due to retire within a short period – His requirement of premises to run a business with his wife and daughter both pardanashin ladie could not be denied only on the contention the pardanashin ladies could not do business	s at	
	For readymade garment business experience specialized technical education or separate office or place of preparation of readymade garment or godown are not required	,	
	Similarly, this is not a ground to deny the eviction that the landlord belongs to upper class of society having facilities of car etc. — If he wanted to get himself engaged in doing some business, it could not be held that he would not be entitled		
	It is no doubt true that tenancy was created before about 50 years – But that should not be ground for depriving the landlord in doing business	616*	498
	 Eviction suit on the ground of sub-letting — Tenant parted with possession of part of suit shop in favour of sub-tenant without consent in writing either of erstwhile landlord or purchaser of suit shop — Sub-tenancy proved by evidence — Right of eviction was not proved to have been waived — Order of eviction of 	ı	
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SCHEDULED CA ATROCITIES) AC	ASTES & SCHEDULED TRIBES (PRE T, 1989	VENTIC	ON OF
Section 3 (1) (v)	 Accused caused the cattle to enter into the field of a member of Scheduled Caste and grazed his crops with intention to cause damages to his crops — Held, it is a case of mischief simpliciter punishable u/s 427 IPC — Further held, since damage was not caused on account of the complainant being a member of Scheduled Caste, offence u/s 3/(1) (v) of the Act is not made out 	308	271
Section 3 (1) (x)	 Offence punishable u/s 3 (1) (x), essential ingredients of – Law explained 	185*	154
Section 3 (1) (x)	 Applicability of Section 3 (1) (x) of the Act – Calling a member of Scheduled Caste a 'chamar' with intent to insult or humiliate him in a place within public view is certainly an offence under Section 3 (1) (x) 		
	In this regard popular meaning of the word to be adopted where etymological meaning may frustrate the object of the Act	617 (i) & (ii)	
Section 3 (1) (x)	 Offence under Section 3 (1) (x) of the Act and offence under Sections 147, 323 r/w/s 149 and 342 of IPC are distinct 	581*	467
Sections 3 (1) (xii) & 3 (2) (v)	 Offence u/s 3 (1) (xii) of Act of 1989 – When a woman belonging to SC/ST is sexually exploited by such a person, who is not in a position to dominate her will and without such position that a woman is not expected to have otherwise agreed for such act – This offence is not made out if the rape is committed by using criminal force 		

Offence u/s 3 (2) (v) of the Act - Offence is not made out if the concerning offence under I.P.C. punishable with imprisonment for a term of 10 years or more against a person or property, on the ground that such person is a member of Scheduled Caste of Scheduled

514 (i)

Tribe or such property belonging to such member

& (ii)* 505

Sections 3 (2) (iv) & 3 (2) (v) - Requirement of knowledge of accused that victim is member of SC or ST is not provided in S.3 (2) (iv) - Court, while recording conviction u/s 3 (2) (iv) has no discretion but to award sentence of life imprisonment

272 309*

Section 4

Criminal complaint filed by non-applicant discloses that atrocities began on 03.11.1987 Act was not in force at the relevant time Even if complaint is filed after coming into force of Act, it has got no retrospective effect

463 (iii)* 447 - No cognizance could have been taken

(PREVENTION OF SCHEDULED CASTES & SCHEDULED TRIBES ATROCITIES) RULES, 1995

Rule 7

- Rule 7 of SC and ST (P.A) Rules, 1995, nature of - It is mandatory

Non-compliance of Rule 7 of the Rules of 1995, effect of - Non-compliance will not vitiate the entire trial - However, it vitiates the trial relating to offences under the SC and ST (P.A) Act, unless and until the offences under the Indian Penal Code has nexus with the offences under the Atrocities Act

Raising of objection regarding non-compliance of Rule 7 of the Rules of 1995, stage of - Such objection may be taken for the first time before the Appellate Court, but while doing so, the accused will have to satisfy the Appellate Court that due to non-compliance grave prejudice is caused to him which has resulted into miscarriage of justice - Unless the accused satisfies the Appellate Court that there was miscarriage of justice, he will not get any benefit of the provision

Non-compliance of Rule 7 of the Rules of 1995 - Re-investigation, direction for - If the objection is raised at the earliest opportunity, the Court may direct for re-investigation but not at a belated stage of proceedings

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	 Bigamous marriage by Govt. Servent when amounts to misconduct? Held, petitioner had performed first marriage in 1964 and second marriage in 1967, prior to entering into employment while he was not Government servant – No case of misconduct is made out 	416*	397
	 Cancellation of appointment secured on the basis of fake caste/tribe certificate — Proper course to cancel the appointment, so that the post may be filled up by a candidate who is entitled to the benefit of reservation 	413	395
	 Compulsory retirement, criteria for – Entire service record to be seen – If record of five years preceding has shown improvement, his compulsory retirement on the basis of earlier adverse grading is arbitrary action 	310	273
	 Confidential reports – Communication of grading – All gradings whether 'very good', 'good', 'average' or 'poor' are required to be communicated to employees 		
	Even an 'outstanding' entry should be communicated since that would boost morale of an employee and make him work harder – This rule prevails even if there may be no rule or Government Order	618*	501
	- Departmental enquiry should not be a mere formality – Basic principles of natural justice have to be followed – A witness cannot be the Enquiry Officer – The Department should take first step to lead evidence (before arraigning) against a delinquent – Copy of Enquiry		
	Officer's report alongwith material relied on should be given to the delinquent	619	502

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	Entries in ACR, communication of – Every entry, whether poor, fair, average, good or very good must be communicated to the employee concerned so that he may have opportunity, if being aggrieved, of making representation against it	620*	504
-	Government servant removed from service without conducting DE upon his conviction for certain offences – Appeal against conviction was pending – Held, no manifest or patent illegality committed – It is settled principle of service jurisprudence that the continuance of a convicted employee in service is not conducive for good administration	186	154
-	Minor Penalty – Principles of Natural Justice, applicability of	312*	274
	Peon (Government servant) convicted u/s 323/34 IPC and sentenced to fine of Rs.500/ In departmental proceedings proportionate punishment warranted – Removal from service held excessive – Wednesbury "Principle of Unreasonableness" has been replaced by "Doctrine of Proportionality" in judicial review		274
	Promotion on the basis of 'Seniority-cum-meri – When promotion is to be made on the basis of 'seniority-cum-merit', seniority has to be given due weightage – An employee who is senior and otherwise eligible for promotion has to be promoted if there is no adverse material in his service record – Comparison of the inte se merit of various persons and rejecting a senior person after evaluting the inter se merit is not permissible when promotion is based on the principle of 'seniority-cum-merit'	r	398
•	Promotion – Sealed cover procedure, applicability of – Order of punishment not attained finality as appeal was pending when the D.P.C. met – It was obligatory on the part of the authority concerned to adopt the sealed cover procedure		398
-	Salary and allowances to a Government servant on his re-instatement after revocation of suspension, factors to be considered for payment – Law explained	187	155

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 Seniority of an officer in service is to be determined with reference to the date of his entry in the service which will be consistent with the requirement of Articles 14 & 16 of the Constitution

Under the service jurisprudence without deciding the equivalence of post held by a person came on transfer and a deputationist cannot be treated to be the holder of the equivalent post for the purposes of conferring seniority by counting his past services which he has rendered in the parent department

It is not necessary that in every case where a person is absorbed by way of his transfer from one department to another department then his past services are to be counted necessarily – The past services have to be counted only subject to equivalence of post and before conferring seniority there has to be an application of mind with reference to the equivalence of post

Merely because the pay has been equal of an incumbent in the parent department and absorption in the same pay scale that by itself is not the determinative factor for the purpose of equivalence of post and what further has to be considered is the nature of duties, the minimum qualification, responsibilities and powers exercised by an officer holding a post; the extent of territorial or other charge held or responsibilities discharged and the salary for the post

516 507

 Transfer order of Government servant — Interference by the Court — Unless order is vitiated by malafides or is made in violation of statutory provisions, Court cannot interfere with it

311* 273

 Words 'promote' and 'promotion', connotation of — Whether criteria laid down for promotion can be made applicable for granting benefit of time bound promotion pay scale? Held, Yes

621 504

SOCIETIES REGISTRIKARAN ADHINIYAM, 1973 (M.P.)

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Sections 12 & 22	 Whether time is essence of contract? Held, General principle is against it – Contrary intention must be reflected by unequivocal language or strong circumstances 	419	398
Section 14 (1) (b)	- See Labour Law	587	472
Section 16 (c)	 Decree for specific performance of contract When cannot be granted 	87	66
Section 16 (c) & 20	 Pleading about readiness and willingness to perform contract is mandatory – Relief for specific purpose is based on equity and it is discretionary – All relevant circumstances of the case should be considered 	518	511
Sectiom 19	 Stranger to an agreement for sale cannot be added as a party in a suit for specific performance of such contract except the party come within the scope of Section 19 of Specific Relief Act 	447 (ii) 428
Sections 19 & 20	- See Civil Procedure Code 1908 Order 23 Rule 3	541	433
Section 20	 Decree for specific performance of contract cannot be passed in a case where one of the co-owners was not a party to the agreement to sell and no consideration passed to him 	314*	276
Section 20	 Suit for specific performance of contract – Imposition of condition with regard to payment of additional amount, permissibility of 	188*	156
Sections 20 & 21	 Decree for specific performance is a discretionary relief – Litigation prolonged for almost 25 years – Value of the real estate has shot up very high, therefore, while exercising jurisdiction u/s 20 of the Act, to settle the equity between parties – The respondent (purchase was directed to pay enhanced amount in addition to the price indicated in the agreement 	r)	•
	Suit for specific performance of sale agreemer decreed – Third party was in possession claiming title by adverse possession but failed to prove – To prevent another round of litigatio directed third party to hand over possession	t • _√	
	to purchaser	420	400

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Section 26	- Single application moved for amendment of plaint as well as agreement for sale regarding a part of description of suit property permissible as per law — Separate suit for rectification of instrument is not necessary — This will not involve either the question of limitation or the change of nature of the suit for specific performance	315	276
Section 28	- See Civil Procedure Code, 1908 Section 115	533	426
Section 34	 Suit for declaration of title and permanent injunction is maintainable even though the Probate Court granted the probate of Will as the Probate Court is not competent to decide whether testator had or had not the authority to dispose of the suit properties 	189	156
Section 34 & 38	 Suit for prohibitory injunction relating to immovable property – Scope – Under what circumstances suit for declaration of title is must – Law explained 	517	508
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